

BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI

Original Application No. 136 of 2022 (SZ)

IN THE MATTER OF

Chandrasekarapuram Panchayat
Rep by its President K. Palanivel
S/o Komali Karuppan,
Chandrasekarapuram Village and Post,
Rasipuram Taluk, Namakkal District.

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Applicant.

Versus

1. Rasipuram Municipality,
by its Commissioner,
Rasipuram Taluk & Post,
Namakkal District- 637 408.

2. Rasipuram Panchayat Union,
By its Block Development Officer
Rasipuram Taluk & Post,
Namakkal District- 637 408.

3. Tamil Nadu Pollution Control Board,
by its District Environmental Engineer,
District Collector Office,
Namakkal District- 637 003.

4. The District Collector,
District Collector Office,
Namakkal District- 637 003.

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Respondents.

STATUS REPORT CUM ACTION TAKEN REPORT FILED ON BEHALF OF THE

1st RESPONDENT

I, R. Ashok Kumar, Son of Ranganathan, Hindu aged about 47 years working as Commissioner, Rasipuram Municipality, Rasipuram, do hereby solemnly affirm and sincerely state as follows:


COMMISSIONER
RASIPURAM MUNICIPALITY

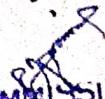
1. I am the commissioner of the Rasipuram Municipality, the first respondent herein and well conversant with the facts of the case from the connected files.

2. I submit that I am submitting this report with regard the reliefs sought for the present Application.

3. The Land in S. No 546/5 and 546/7 of an extent of 0.58.5 hectares and 0.85.0 hectares respectively were purchased in the year 2001 by a registered document by the Rasipuram Municipality by way of a sale deed dated 14-12-2001 for the purpose of use as a Solid Waste disposal site and patta No 128 has been issued to this respondent in this regard.

4. The said site is abutting the Chandrasekarapuram to Singalaanandhapuram Road which is a Village Road. A compound wall had been built to protect the said lands and it was under the possession of this Respondent. During the year 2013, the work of formation of the Road from the Salem - Namakkal Highway to the Sendhamangalam-Attur Road was taken up and this road passed over the said lands owned by this respondent. Due to this the Compound wall was demolished by the Highways department which acquired a part of the said lands and the Road was laid.

5. Thereafter, in month of July 2022, the existing Solid Waste processing facility in Rasipuram belonging to this respondent became inaccessible due to the fact that the dumped Waste in the road leading to the Micro Composte Centre Site in Thattankuttai, Rasipuram was under Bio-mining and further in July 2022, the road leading to the Waste yard become water logged. Therefore in order to temporarily keep the


COMMISSIONER
RASIPURAM MUNICIPALITY

solid wastes, the site in S. No 546/5 and 546/7, in Chandrasekarapuram Village belonging to this Respondent as its private lands were used.

6. The process of bio-mining and the water logging eased after 15 days and the Solid Waste yard in Rasipuram became operational once again. Due to this the dumping of the solid wastes had been done for a short period of 15 days as a temporary measure. Thereafter, since the usage was not necessary, the solid wastes were not taken to the said site in Chandrasekarapuram village and the fresh wastes were taken to the Solid waste management site in Thattankuttai, Rasipuram Town itself.

7. In respect to the waste that was dumped during the 15 days, the work of clearing of the said wastes was carried out in the month of January, 2023 itself and the site has been cleared. Further, the Public of the area seeing the dumping of the solid waste, they also started to dump their wastes in the site. After this respondent stopped the dumping of the Solid wastes and cleared the same, a warning board has been erected in the site warning against any dumping of wastes in the land and a regular watch is being maintained to prevent any further dumping of the solid wastes.

8. It is therefore submitted that the dumping of the wastes was a temporary measure to store the bio-degradable waste that was to be taken to the Micro Composting centre which had become inaccessible due to the bio-mining work and due to water logging of the access road to the MCC. Now since the bio-mining work over the access road has been completed and the water logging had receded, the further dumping of wastes has been stopped as early as in July 2022 itself.

9. The final day during which the clearance of the wastes from the site in S. No 546/5 and 546/7 was completed is 05-01-2023. It is therefore submitted that the grievances of the Applicant do not exist as

on date and the same have been addressed. The reason for the use of the site for temporary storage of bio-degradable wastes as set out above have been rectified. Further, the solid waste management within the Rasipuram Town is being carried out as per the Solid Waste Management Rules and the Micro compost centres and Resource recovery centers are functioning and the Solid wastes are properly segregated and processed. There is no accumulation of solid wastes as on date and the Solid wastes that are accumulated prior to the processing work has been cleared by Bio Mining process, and the same has also been completed on 31-01-2023.

10. It is therefore prayed that this Honourable Tribunal may be pleased to close the present Original Application No 136 of 2022 and thus render Justice.

Solemnly affirmed on this the 13th day of January 2023 and the deponent has affixed his signature in my presence


COMMISSIONER,
RASIPURAM MUNICIPALITY

before me


Advocate, Rasipuram 13/1/2023

J. GANAPATHY, M.A., B.L.,
M.S.No : 722/1988, ADVOCATE
Standing Council,
Rasipuram Municipality,
Rasipuram Po., Tk., Rasipuram
Cell : 94421 48000



C5JP+XRF, Chandrasekarapuram, Tamil Nadu 637408, India



Chandrasekarapuram

Tamil Nadu

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நெடுஞ்சாலைத்துறை
Highways Department

இராசிபுரம் நகராட்சி
அறிவிப்பு
இந்த இடம்
இராசிபுரம் நகராட்சிக்கு சொந்தமானது.
இங்கு குப்பைகளை கொட்டுவதோ,
அத்தூய்ந்ரி நுழைவதோ கூடாது.
தவறினால் தண்டிக்கப்படுவர்.



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இராசபுரம் பைபாஸ்
அறிவிப்பு
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 கிணக்குமரம் சாலைக்கு
 தலநிர்ணயம் செய்யப்பட்டுள்ளது.

C5JP+XRF, Chandrasekarapuram, Tamil Nadu 637408, India

Chandrasekarapuram

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**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
BENCH AT CHENNAI**

O. A. No. 136 of 2022 (SZ)

**REPORT FILED BY 1st RESPONDENTS
DATED:02.09.2022**

**M/S.P.SRINIVAS (828/1994)
N.K. PONRAJ (2263/2009)
R.PURUSHOTHAMAN (263/2011)**

COUNSEL FOR 1st RESPONDENT.

Cell No. 9940118337